CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 126/MP/2024

Subject : Petition under Section 29(5) of the Electricity Act, 2003 read

with Regulation 111 of the Central Electricity Regulatory

Commission (Conduct of Business) Regulations, 1999.

Petitioner : Gujarat Industries Power Company Limited (GIPCL)

Respondents : Western Regional Load Despatch Centre (WRLDC) and Ors.

Date of Hearing : **8.4.2025**

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, GIPCL

Ms. Priya Dhankhar, Advocate, GIPCL Ms. Drishthi Rathi, Advocate, GIPCL

Shri Sitesh Mukherjee, Sr. Advocate, WRLDC

Ms. Abiha Zaidi, Advocate, WRLDC

Shri Anuj Manoj Bhave, Advocate, WRLDC

Shri Gajendra Verma, WRLDC Shri Ashok Rajan, WRLDC Ms. Himani Dutta, WRLDC

Ms. Swapna Seshadri, Advocate, GUVNL Shri Utkarsh Singh, Advocate, GUVNL

Ms. Sneha, Advocate, GUVNL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the instant Petition was heard along with Petition Nos.13/MP/2024 and 39/MP/2024, as all of them primarily sought similar relief to allow the scheduling of full capacity of power from the Petitioners' plant at Raghanesda Ultra Mega Solar Park. While Petition Nos. 13/MP/2024 and 39/MP/2024 have already been reserved for order by the Commission, the present matter has been further listed as the Petitioner herein has also prayed for direction against WRLDC to compensate the Petitioner towards the monetary loss incurred by it on account of unlawful instructions issued by WRLDC. However, the Petitioner is no longer pressing for the said relief, and the matter may, accordingly, be reserved for the order.

- 2. Learned senior counsel for the Respondent, WRLDC submitted that the Petitioner is, however, yet to indicate its compliance with the reactive power requirement as per the CEA Regulations.
- 3. In response, learned counsel for the Petitioner submitted that the Petitioner is in the process of complying with the said requirement and is expected to be compliant within a month. In this background, the learned senior counsel for WRLDC and the learned counsel for the Petitioner jointly requested to take up the matter after the Petitioner has complied with the reactive power requirement as per the CEA Regulations.
- 4. Considering the submissions made by the learned senior counsel and learned counsel for the parties, the Commission adjourned the matter and permitted the Petitioner to place on record its compliance status to the reactive power requirement as per the CEA Regulations within three weeks.
- 5. The Petition will be listed for hearing on **29.5.2025.**

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)